

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF EARLEEN REAL ESTATE
DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Earleen Real Estate Developers Private Limited
2.	Date of incorporation of Corporate Debtor	10/06/2015
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U70102MH2015PTC265414
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai - 400104
6.	Insolvency Commencement Date in respect of the Corporate Debtor	February 09, 2024 (Copy of the order received by IRP on February 12, 2024)
7.	Estimated date of closure of Insolvency Resolution Process	August 07, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrajka Reg. No.: IBBI/IPA-001/IP-P00216/2017-2018/10416 AFA No. AA1/10416/02/250924/106031
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 E-mail id: Jayesh.sanghrajka@incorpadvisory.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 Correspondence e-mail id: cirp.eredpl@yahoo.com
11.	Last date for submission of claims	February 26, 2024 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub - section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable

JN Sanghrajka

13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Earleen Real Estate Developers Private Limited vide order no. C.P.(IB)/1042/MB/2023 dated on February 09, 2024 (Date of receipt order by Interim Resolution Professional is February 12, 2024)

The creditors of **Earleen Real Estate Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **February 26, 2024**, to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

J.N. Sanghrajka

CA Jayesh Natvarlal Sanghrajka

Interim Resolution Professional of

Earleen Real Estate Developers Private Limited

Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416

AFA: AA1/10416/02/250924/106031

E-mail Id registered with IBBI: Jayesh.sanghrajka@incorpadvisory.in

Process specific address for correspondence:

Incorp Restructuring Services LLP,

Registration Number: IBBI/IPE/0129

405-407, Hind Rajasthan Building, D. S. Phalke Road,
Dadar East, Mumbai 400014

Process specific email id for correspondence: cirp.earleen2024@gmail.com

Process Website: <https://incorprestructuring.com>

Date: February 14, 2024

Place: Mumbai